BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE AUTHORITY(Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.11/JS&LA(ZH)/NC/2014

IN THE MATTER OF:

Shri Hasmukhbhai Shantilal Shah, Sancheree Bhavan Jain Dharmshala, Taleti Road, Palitana-364270 (Gujarat).

Appellant

Versus

Central Public Information Officer (N) Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan New Delhi – 110001

Respondent

ORDER

25.11.2014

The instant appeal dated 25.10.2014 received on 28.10.2014 has arisen out of RTI application dated 13.09.2014 by which the applicant has sought the following information:-

- A) There is a Notary Act under which rates of fees to be paid to a Notary are revised under a notification/order of Government of India. Please supply an attested xerox of such order/notification.
- B) Please intimate number of pages of each of the Notary Act, Notification/Order/Rule with sub-heading under the Act <u>in force</u> at present and fees to be paid for each of them.
- C) Please supply attested xerox copy of Notifications/Orders in force in your record/office under which Ministers are appointed in the Council of Ministers of Government of India with their names, addresses and phone numbers and details of portfolios allotted to them.

- D) Please intimate stages of proposed bills received by your Ministry for scrutiny before presentation to the Parliament about animal-welfare/protection, environment-protection and minority-status and supply copies of your scrutiny-reports along with copy of the bills, in cases scrutinized within 2 years.
- E) Please supply the details about (A) to (C) above as per request at Sr. No. (8) on reverse.
- 2. The CPIO in reply dated 07.10.2014 has replied to Question A & B as follows:-

"It is informed that the Gazette Notification dated 4th March, 2014 regarding the enhancement of fees charged by notaries is available on the official website of this Department i.e. <u>www.lawmin.nic.in</u>."

- 3. With regard to information sought at (C) and (\mathcal{D}_{1}), the application has been forwarded to the concerned CPIOs.
- 4. In his appeal, the applicant has stated that, in case any information sought for is on website, in addition to details of websites, number of pages containing details of the information in the website and fees to be paid, if any also please be provided as he has no access to computer or move to cyber-cafes because of his old age.
- 5. Appellant has sought exemption from personal appearance and requested vide fax dated 19.11.2014 for disposal of appeal on the strength of available documents.
- 6. The CPIO has not filed any reply, however, has appeared before me and reiterated the stand taken in reply dated 07.10.2014 to the RTI application.
- 7. After careful examination of the matter, I am of the considered view that the reply given by the CPIO is proper. However, since the applicant is 75 years old and has asked for xerox copies of pages containing the information pertaining to this Department, a copy of the Gazette Notification dated 4th March, 2014 regarding revised fees to be charged by the notaries may be provided by the CPIO within fifteen days of this Order.
- 8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

(Zoya Hadke)
Joint Secretary & Legal Adviser &
First Appellate Authority

Copy to:-

- Shri Hasmukhbhai Shantilal Shah, Sancheree Bhavan Jain Dharmshala, Taleti 1. Road, Palitana-364270 (Gujarat).

 DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.

 RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.
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